

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 666 /93

Between:

Date of Order: 6/7-93

1. Divisional Railway Manager, (DG)
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con)
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,
Signal & Telecommunication Department,
S.C.Rly, Secunderabad.

.. Applicants.

and

1. R. Ambadas.
2. Presiding Officer, Labour Court,
Narayanaguda, A.P. Hyderabad.

.. Respondents.

For the Applicants: Mr. N.R. Devraj, SC for Rlys.

For the Respondents:

WRAM:

THE HON'BLE MR. JUSTICE V. NEELADRI PAO : VICE CHAIRMAN
AND

THE HON'BLE MR. P. T. TIRUVENGADAM : MEMBER (ADMIN)

The Tribunal hereby
Admit. The operation of the order dated 11-3-92

in C.M.P.No. 68 /83 is suspended until further orders.

Issue notice to the Respondents.

Post the case as per order.

[Handwritten signature]
DY. Registrar (JUL)

- To
2. The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
 3. The Chief Signal Inspector, Signal & Telecommunication
Department, S.C.Rly, Secunderabad.
 4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
 5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT. Hyd.
 6. One copy to Mr.
 7. One spare copy.

[Handwritten signature]
23/7/93

pvm

0-A-666/93

IN
C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 6/7/1993

ORDER/JUDGMENT:

~~M.A. / P.A. / C.A. No.~~

O.A.No.

^{In} 666/93

T.A.No.

(w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

pvm

Central Administrative Tribunal
DESPATCH
28 JUL 1993
HYDERABAD BENCH.